

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.146 of 1995

New Delhi, this 14th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

S.I. Ashok Singh D-2021
S/o Shri Mahinder Singh
R/o 3-C Police Colony
Model Town
Delhi. ... Applicant
By Advocate: Mrs Meera Chhibber
versus

1. Govt. of N.C.T. of Delhi
Through Commissioner of Police
PHQ, I.P. Estate
New Delhi.
2. Addl. Commissioner of Police
PHQ, I.P. Estate
New Delhi.
3. Deputy Commissioner of Police
(Crime and Railway)
PHQ, I.P. Estate ... Respondents
New Delhi.

By Advocate: Shri Vijay Pandita, proxy
for Shri Rajinder Pandita.

O R D E R (ORAL)

By Reddy, J.

Learned counsel for applicant seeks to withdraw the OA to avail of the remedy of the appeal filed, before the administrative authorities, which has not yet been disposed of.

2. The OA is, therefore, dismissed as withdrawn. Liberty is however reserved to the applicant to approach this Court if he is aggrieved by any order that may be passed on the appeal.

1. const.
(Mrs. Shanta Shastry)
Member(A)

in the name of
(V.Rajagopala Reddy)
Vice Chairman(J)

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